

(4) A copy each of the following Notifications (Hindi and English versions) issued under section 18 G of the Industries (Development and Regulation) Act, 1951 :—

- (i) The Ethyl Alcohol (Price Control) Order, 1971, published in Notification No. S. O. 577 in Gazette of India dated the 1st February, 1971. [*Placed in Library, See No. LT-33/71*].
- (ii) The Molasses Control (Amendment) Order, 1971, published in Notification No. S. O. 578 in Gazette of India dated the 1st February, 1971. [*Place in Library, See No. LT-34/71*].

NOTIFICATIONS UNDER MINES AND MINERALS (REGULATIONS AND DEVELOPMENT) ACT, 1957, COAL MINES (CONSERVATION AND SAFETY) ACT, 1952, ETC. ETC.

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM, CHEMICALS AND NON-FERROUS METALS (SHRI NITI RAJ SINGH CHAUDHARY) : I beg to lay on the Table—

- (1) A copy of Notification No. G.S.R. 268 published in Gazette of India dated the 27th February, 1971 making certain amendment to the Second Schedule to the Mines and Minerals (Regulation and Development) Act, 1957, under sub-section (1) of section 28 of the said Act. [*Placed in Library. See No. LT-35/71*].
- (2) A copy of Notification No. S. O. 1043 published in Gazette of India dated the 13th March, 1971 under sub-section (3) of section 8 of the Coal Mines (Conservation and safety) Act, 1952. [*Placed in Library. See No. LT-36/71*].
- (3) (i) A copy of each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :—

(a) Review by the Government on the working of the Hindustan Zinc Limited, Udaipur, for the year 1968-69.

(b) Annual Report of the Hindustan Zinc Limited, Udaipur, for the year 1968-69 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [*Placed in Library. See No. LT-37/71*].

(ii) (a) Review by the Government on the working of the Bharat Aluminium Company Limited, New Delhi for the year 1969-70,

(b) Annual Report of the Bharat Aluminium Company Limited, New Delhi, for the year 1969-70 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [*Placed in Library. See No. LT-38/71*].

(iii) Two statements (Hindi and English versions) showing reasons for delay in laying the above papers. [*Placed in Library. See No. LT-39-71*].

12.38 hrs.

PARLIAMENTARY COMMITTEES—
SUMMARY OF WORK

SECRETARY : Sir, I lay on the Table a copy of the 'Parliamentary Committees—Summary of Work' pertaining to the period 1st June to 27th December, 1970.

MESSAGES FROM RAJYA SABHA

SECRETARY : Sir, I have to report the following messages received from the Secretary of Rajya Sabha :—

- (i) "In accordance with the provisions of sub-rule (6) of rule 186 of the

[Secretary]

Rules of procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation Bill, 1971, which was passed by the Lok Sabha at its sitting held on the 25th March, 1971 and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

- (ii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (Railways) Vote on Account Bill, 1971, which was passed by the Lok Sabha at its sitting held on the 25th March, 1971 and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."
- (iii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (Railways) Bill, 1971, which was passed by the Lok Sabha at its sitting held on the 25th March, 1971, and transmitted to the Rajya Sabha for its recommendation and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."
- (iv) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Manipur Appropriation (Vote on Account) Bill, 1971, which was passed by the Lok Sabha at its sitting held on the 25th March, 1971, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the

Lok Sabha in regard to the said Bill."

- (v) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the the Manipur Appropriation Bill, 1971, which was passed by the Lok Sabha at its sitting held on the 25th March, 1971, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

12.39 hrs

ELECTION TO COMMITTEE
EMPLOYEES STATE INSURANCE
CORPORATION

THE MINISTER OF LABOUR,
EMPLOYMENT AND REHABILITATION
(SHRI R. K. KHADILKAR) : Sir, I beg to move :

"That in pursuance of section 4(i) of the Employees' State Insurance Act, 1948, read with rule 2A of the Employees' State Insurance (Central) Rules, 1950, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Employees' State Insurance Corporation for the term commencing from the date of election, subject to the other provisions of the said Act."

MR. SPEAKER : The question is :

"That in pursuance of section 4(i) of the Employees' State Insurance Act, 1948 read with rule 2A of the Employees' State Insurance (Central) Rules, 1950, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Employees' State Insurance Corporation for the term commencing from the date of election, subject to the other provisions of the said Act."

The motion was adopted